

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 288/MP/2024

Subject : Petition under section 79(1)(c), (f), and (k) of the Electricity Act, 2003 read with Regulations 9, 19, and 20 of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 seeking adjudication of disputes related to the return of energy due to the Petitioner from the Respondent in terms of the letter of intent dated 23.3.2022.

Petitioner : Himachal Pradesh State Electricity Board Limited (HPSEB)

Respondent : Kreate Energy (I) Private Limited (KEIPL)

Date of Hearing : **30.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Anand Ganesan, Advocate, HPSEB
Shri Amal Nair, Advocate, HPSEB
Ms. Kyati Chhabra, Advocate, HPSEB
Shri Adarsh Tripathi, Advocate, KEIPL
Shri Ajitesh Garg, Advocate, KEIPL

Record of Proceedings

At the outset, the learned counsel for the Petitioner requested that the matter be deferred by four weeks to consider an offer received from KEIPL for return of energy with a premium. Acceding to the request, the Commission adjourned the matter.

2. The Petition will be listed for hearing on **15.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)